

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**  
**APPEAL NO. 153 OF 2015**

**Dated: 9<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Damodar Valley Corporation ... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan  
Mr. Subham Arya

Counsel for the Respondent(s) : Mr. Vishnu S. Pillai  
for Mr. S.K. Chaturvedi for R-1  
Mr. Ravi Sharma for R-6

**ORDER**

Learned counsel appearing for the respondent No. 4 seeks a week's time to file reply. He may file the same on or before 19.03.2018 after serving copy on the other side.

The submissions made by the learned counsel appearing for the respondent No. 4 is placed on record.

The learned counsel appearing for both the parties are permitted to file their written submissions on or before 20.04.2018 after serving copy on the other side.

List this matter for hearing on **25.04.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
*ss/kt*

**(Justice N.K. Patil)**  
**Judicial Member**